

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1538 of 2021

Puspa Devi & Anr. ... Petitioners

Versus

The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Ravi Kumar, Adv.
For the State : Mr. Prabhu Dayal Agrawal, Spl. P.P.

03 / 10.09.2021 Heard the parties through Video Conferencing.

This criminal miscellaneous petition has been filed under section 482 Cr.P.C by the petitioner with a prayer for modification of the order dated 16.03.2021 passed in ABA No. 745 of 2021.

It is submitted by the learned counsel for the petitioners that vide order dated 16.03.2021 passed in ABA No. 745 of 2021, the petitioners were directed to surrender before the court below within six weeks and to furnish cash security of Rs. 10,000/- each but due to abstinence from judicial work by the advocates because of COVID-19 pandemic, the petitioners could not surrender within the stipulated time but in the meanwhile, the petitioners have furnished the said cash security in the court below, the copy of which is kept at page no. 5 and 6 (Annexure 1 series) of the supplementary affidavit of the brief. Learned counsel for the petitioners submits that the time to surrender before the court below in terms of the order 16.03.2021 passed in ABA No. 745 of 2021 be extended for six weeks from the date of this order.

Considering the facts of the case and the submission of the learned counsel for the petitioner, the prayer for extension of time for the petitioners to surrender in the court below in terms of the order dated 16.03.2021 passed in ABA No. 745 of 2021 is allowed. Hence, the petitioners are directed to surrender before the court below "within six weeks from the date of this order in terms of the order dated 16.03.2021 passed in ABA No. 745 of 2021".

The order dated 16.03.2021 passed in ABA No. 745 of 2021 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-